

PROFORMA-I

STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 31/03/2019

Description of cases	Cases pending at the beginning of the quarter year	Institution during the quarter year	Disposal during the quarter year					Total	Number of cases in which Judgments Reserved & pending				Cases pending at the end of the quarter year
			At Preliminary hearing	By a single judge	By Division bench	By full Bench	By Constitution bench		Over a month and less than two months	Over two months and less than four months	Over four months and less than six months	Over six months	
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1. MAIN CASES ORIGINAL SIDE (CIVIL)													
a) Civil suits													
b) Admiralty suits													
2. Testamentary and intestate suits													
3. Insolvency Cases													
4. Liquidation Cases													
5. Chartered Accountant Act, 1949													
6. Special Jurisdiction Cases	--	--	--	--	--	--	--	--	--	--	--	--	--
7. WRIT PETITIONS													
a) Service matter	30	2	--	--	--	--	--	--	--	--	--	--	32
b) Land Reforms													
c) Labour Laws													
d) Others	72	4	--	3	5	--	--	8	--	--	--	--	68

* Converted to Appeal (C) U/s 30 of the Employee's Compensation Act, 1923



8 a) Banking Regulation Act, 1949													
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949													
9. Company petition & Application													
a) Petitions													
b) Application in Petitions													
c) Applications in liquidation proceedings													
d) Application in company appeals													
e) Matter transferred U/S 455(3) of the Companies Act													
10. Income Tax References and applications													
11. Sales Tax References and application													
12. Other Direct and indirect Tax References and applications													
a) Gift Tax Wealth Tax and Estate Duty References and Applications													
b) Other tax Revision Cases													
c) Other Tax Reference and Applications													
13. Petitions Under Indian Arbitration Act	2	2	--	1	--	--	--	1	--	--	--	--	3
14. Matrimonial Cases and Reference	1	1	--	--	--	--	--	--	--	--	--	--	2
a) Matrimonial Suits/Cases													
b) Matrimonial References													
c) Petitions Under Section 24 of the Hindu Marriage Act													
15. Land Acquisition Reference													
16. Election Petitions and Applications													
a) Election Petitions													
b) Applications in Election Cases													
17. Insurance Act, Reference & Applications													



18. Motions													
a) Motion for sanction of prosecution													
b) Motion for setting aside fraudulent transfers													
c) Motion for annulment of adjudication orders													
d) Motion for setting aside Insolvency cases													
e) Notice of Motion for stay order													
19. Other Petitions and Applications													
a) Probate Civil Petitions													
b) Petitions under the Guardians & Wards Act													
c) Contempt of Court (Civil) Petitions	1	--	--	--	--	--	--	--	--	--	--	--	1
d) Cross objections	3	--	--	--	--	--	--	--	--	--	--	--	3
e) Transfer Petition (Civil)	--	2	--	2	--	--	--	2	--	--	--	--	--
f) Applications for leave to sue as indigent person													
g) Execution application on the original side	--	--	--	--	--	--	--	--	--	--	--	--	--
h) Special Cases under Order XXXVI of Civil Procedure Code 1908													
i) Applications under Court Fees Act, Regarding valuation of Estate													



j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)													
k) Petitions Application for													
i) Injunction in Original Proceedings													
ii) Appointment of Receivers in Original Proceeding													
20. TOTAL	109	11	--	6	5	--	--	11	--	--	--	--	109
ORIGINAL SIDE (CRIMINAL)													
21. High Court Sessions													
22. Writ Petitions													
a) Relating to Investigation or Trial of Criminal cases	1	--	--	--	--	--	--	--	--	--	--	--	1
23. Special Criminal Applications for Writs under the Constitution and U/S 491 of the Code of Criminal Procedure, 1973													
24. Criminal Contempt, under the Contempt of Courts Act	--	--	--	--	--	--	--	--	--	--	--	--	--
25. Others													
a) Transfer Petition (Crl.)	--	--	--	--	--	--	--	--	--	--	--	--	--
b) Application U/S 482 of Criminal Procedure of 1973 or under any other corresponding provision	5	3	--	2	--	--	--	2	--	--	--	--	6
26. TOTAL	6	3	--	2	--	--	--	2	--	--	--	--	7



27. APPELLATE SIDE (CIVIL)													
Writ Appeals													
a) Service matters	3	--	--	--	--	--	--	--	--	--	--	--	3
b) Land reforms including land ceiling													
c) Labour laws													
d) Other	2	--	--	--	--	--	--	--	--	--	--	--	2
28. Letters patent Appeals													
29. First Appeals from													
a) Original Side													
b) Judgments	31	--	--	1	--	--	--	1	--	--	--	--	30*
c) Orders	3	1	--	--	--	--	--	--	--	--	--	--	4
30. Second Appeals from Judgment	5	4	--	--	--	--	--	--	--	--	--	--	9
31. Miscellaneous First Appeals from													
a) Original Side													
b) Judgment													
c) Orders													
32. Miscellaneous Second Appeals from													
a) Judgment													
b) Orders													
33. Revision Petitions	10	--	--	5	--	--	--	5	--	--	--	--	5
34. Civil References													
35. Civil Miscellaneous Petitions under Article 227 of the Constitution													
36. Other Appeals													
a) City Civil Court Appeals													
b) Review of Judgments	1	--	--	1	--	--	--	1	--	--	--	--	--
c) Compensation, Claims and Special Appeals	10	5	--	1	--	--	--	1	--	--	--	--	14
d) Original Civil Jurisdiction Appeals													
e) Execution First Appeals													
f) Special Tribunal Appeal													
37. TOTAL	65	10	--	8	--	--	--	8	--	--	--	--	67

[* SPJC as mentioned at SI. NO. 1(6) has been converted to Appeal (C) u/s 30 of the Employee's Compensation Act, 1923 inserted in 29 (b) above along with 03 (Three) Tax Appeals included]



APPELLATE SIDE (CRIMINAL)													
38. Criminal Appeals													
a) By persons convicted	46	6	--	1	2	--	--	3	--	--	--	--	49
b) By Government from Judgment of Acquittal	7	7	--	--	--	--	--	--	--	--	--	--	14*
c) By complaint, U/S 378 (4) of Criminal Procedure Code	10	--	--	--	--	--	--	--	--	--	--	--	10
39. Criminal Revisions													
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions	5	--	--	--	--	--	--	--	--	--	--	--	5
41. Criminal L P													
	3	2	--	--	1	--	--	1	--	--	--	--	4
42. Others													
a) Fresh Bail Applications pending Investigation of trial													
b) Bail including Anticipatory Bail													
c) Review Petition (FAM CT)	1	1	--	--	--	--	--	--	--	--	--	--	2
43. TOTAL	72	16	--	1	3	--	--	4	--	--	--	--	84
GRAND TOTAL (20+26+37+43)	252	40	--	17	8	--	--	25	--	--	--	--	267
[*06 (Six) Appeals (Crl.) u/s 42 of Prevention of Money Laundering Act, 2002 included.]													



PROFORMA -III

CLASSIFICATION OF CASES PENDING AT THE END OF THE QUARTER YEAR ENDING 31.03.2019 IN TERMS OF DATE OF INSTITUTION

Description of cases	PENDING FOR											
	Less than one year	One to two years	Two to three years	Three to four years	Four to five year	Five to six year	Six to seven year	Seven to eight year	Eight to nine year	Nine to ten year	Over ten year	TOTAL
Main Cases	2	3	4	5	6	7	8	9	10	11	12	13
1. Original Side (Civil)												
1. suits												
a) Civil suits												
b) Admiralty suits												
2. Testamentary and intestate suits												
3. Insolvency Cases												
4. Liquidation Cases												
5. Chartered Accountant Act, 1949												
6. Special Jurisdiction Cases												
7. WRIT PETITIONS												
a) Service matter	17	12	2	1	--	--	--	--	--	--	--	32
b) Land Reforms												
c) Labour Laws												
d) Others	27	23	11	1	3	2	--	--	1	--	--	68
8 a) Banking Regulation Act, 1949												
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949												
9. Company Petition & Application												
a) Petitions												
b) Application in Petitions												
c) Applications in liquidation proceedings												



10. Income tax Reference & Applications												
11. Sales Tax References and application												
12. Other Direct and Indirect Tax References and Applications												
a) Gift Tax Wealth Tax and Estate Duty References and Applications												
b) Other tax Revision Cases												
c) Other Tax Reference and Applications												
13. Petitions Under Indian Arbitration Act	1	1	1	--	--	--	--	--	--	--	--	3
14. Matrimonial Cases and References												
a) Matrimonial Suits/Cases	2	--	--	--	--	--	--	--	--	--	--	2
b) Matrimonial References												
c) Petitions Under Section 24 of the Hindu Marriage Act												
15. Land Acquisition Reference												
16. Election Petitions and Applications												
a) Election Petitions												
b) Applications in Election Cases												
17. Insurance Act, Reference & Applications												
18. Motions												
a) Motion for sanction of prosecution												
b) Motion for setting aside fraudulent transfers												
c) Motion for annulment of adjudication orders												
d) Motion for setting aside Insolvency cases												
e) Notice of Motion for stay order												
19. Other Petitions and Applications												
a) Probate Civil Petitions												
b) Petitions under the Guardians & Wards Act												
c) Contempt of Court (Civil) Petitions	--	1	--	--	--	--	--	--	--	--	--	1
d) Cross Objections	--	--	3	--	--	--	--	--	--	--	--	3
e) Applications for leave to sue as indigent person												
f) Execution application on the original side												
g) Special Cases under order XXXVI of civil procedure code 1908												



h) Applications under Court Fees Act, Regarding valuation of Estate													
i) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)													
j) Petitions Application for													
i) Injunction in Original Proceedings													
ii) Appointment of Receivers in Original Proceeding													
20. TOTAL	47	37	17	2	3	2	--	--	1	--	--		109
ORIGINAL SIDE (CRIMINAL)													
21. High Court Sessions													
22. Writ Petitions													
a) Relating to Investigation or Trial of Criminal cases	1	--	--	--	--	--	--	--	--	--	--	--	1
23. Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973													
24. Criminal Contempt, under the Contempt of Courts Act													
25. Others													
a) Transfer Petition (Crl.)													
b) Application U/S 482 of Criminal Procedure Code of 1973 or under any other corresponding provision	6	--	--	--	--	--	--	--	--	--	--	--	6
26. TOTAL	7	--	--	--	--	--	--	--	--	--	--	--	



27. APPELLATE SIDE (Civil)												
Writ Appeals												
a) Service matters	1	1	--	1	--	--	--	--	--	--	--	3
b) Land reforms including land ceiling												
c) Labour laws												
d) Other	2	--	--	--	--	--	--	--	--	--	--	2
28. Letters patent Appeals												
29. First Appeals												
a) From Original Side												
b) From Judgments	9	13	7	1	--	--	--	--	--	--	--	30*
c) From Orders	4	--	--	--	--	--	--	--	--	--	--	4
30. Second Appeals from Judgment	6	1	2	--	--	--	--	--	--	--	--	9
31. Miscellaneous First Appeals												
a) From Original Side												
b) From Judgment												
c) From Orders												
32. Miscellaneous Second Appeals												
a) From Judgment												
b) From Orders												
33. Revision Petitions	2	2	1	--	--	--	--	--	--	--	--	5
34. Civil References												
35. Civil Miscellaneous Petitions under Article 227 of the Constitution												
36. Other Appeals												
a) City Civil Courts Appeals												
b) Review of Judgments												
c) Compensation, Claims and Special Appeals	10	2	2	--	--	--	--	--	--	--	--	14
d) Original Civil Jurisdiction Appeals												
e) Execution First Appeals												
f) Special Tribunal Appeal												
37. TOTAL	34	19	12	2	--	--	--	--	--	--	--	67

[* SPJC as mentioned at Sl. NO. 1(6) has been converted to Appeal (C) u/s 30 of the Employee's Compensation Act, 1923 inserted in 29 (b) above along with 03 (Three) Tax Appeals included]



APPELLATE SIDE (CRIMINAL)												
38. Criminal Appeals												
a) By persons convicted	29	18	2	--	--	--	--	--	--	--	--	49
b) By Government from Judgment of Acquittal	12	1	--	1	--	--	--	--	--	--	--	14*
c) By complaint, U/S 378 (4) of Criminal Procedure Code	5	3	2	--	--	--	--	--	--	--	--	10
39. Criminal Revisions	2	1	--	2	--	--	--	--	--	--	--	5
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions												
41. Criminal L P	--	4	--	--	--	--	--	--	--	--	--	4
42. Others												
a) Fresh Bail Applications pending Investigation of trial												
b) Bail including Anticipatory Bail												
c) Review Petition (FAM CT)	2	--	--	--	--	--	--	--	--	--	--	2
43. TOTAL	50	27	4	3	--	--	--	--	--	--	--	84
GRAND TOTAL (20+26+37+43)	138	83	33	7	3	2	--	--	1	--	--	267
[*06 (Six) Appeals (Crl.) u/s 42 of Prevention of Money Laundering Act, 2002 included.]												



PROFORMA -V

STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 31/03/2019

ACTUAL STRENGTH OF JUDGES

Sanction strength of judges	No of Judges entrusted with court work only	No. of judges entrusted with other work exclusively	TOTAL	No. of Court working days	Total number of judge days
1	2	3	4	5	6
3	3	--	3	31	37

1.) 02 (two) days Vacation Court held on 25/01/2019 and 01/02/2019

